



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ६, अंक १०]

मंगळवार, मे २७, २०१४/जेष्ठ ६, शके १९३६

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असाधारण क्रमांक ४१

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Tenancy and Agricultural Lands, the Hyderabad Tenancy and Agricultural Lands and the Bombay Tenancy and Agricultural Lands (Vidarbha Region) (Amendment) Act, 2011 (Mah. Act. No. X of 2014), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,  
Principal Secretary to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT No. X OF 2014.

(First published, after having received the assent of the President in the "Maharashtra Government Gazette", on the 27th May 2014).

An Act further to amend the Bombay Tenancy and Agricultural Lands Act, 1948, the Hyderabad Tenancy and Agricultural Lands Act, 1950 and the Bombay Tenancy and Agricultural Lands (Vidarbha Region) Act, 1958.

Bom. LXVII  
of  
1948.  
Hyd. XXI  
of  
1950.  
Bom. XCIX  
of  
1958.

WHEREAS it is expedient further to amend the Bombay Tenancy and Agricultural Lands Act, 1948, the Hyderabad Tenancy and Agricultural Lands Act, 1950 and the Bombay Tenancy and Agricultural Lands (Vidarbha Region) Act, 1958, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-second Year of the Republic of India as follows :—

## CHAPTER I

## PRELIMINARY.

Short title. 1. This Act may be called the Bombay Tenancy and Agricultural Lands, the Hyderabad Tenancy and Agricultural Lands and the Bombay Tenancy and Agricultural Lands (Vidarbha Region) (Amendment) Act, 2011.

## CHAPTER II

## AMENDMENT TO THE BOMBAY TENANCY AND AGRICULTURAL LANDS ACT, 1948.

Amendment of section 63 of Bom. LXVII of 1948. 2. In section 63 of the Bombay Tenancy and Agricultural Lands Act, 1948, in sub-section (1), for the *Explanation*, the following *Explanation* shall be substituted, namely :—

Bom. LXVII of 1948.

“*Explanation*.—For the purpose of this sub-section, the expression “agriculturist” shall include any person and his heirs whose land has been acquired for a public purpose and who as a result of such acquisition has been rendered landless from the date of such acquisition.”.

## CHAPTER III

## AMENDMENT TO THE HYDERABAD TENANCY AND AGRICULTURAL LANDS ACT, 1950.

Amendment of section 47 of Hyd. XXI of 1950. 3. In section 47 of the Hyderabad Tenancy and Agricultural Lands Act, 1950, in sub-section (1), for the *Explanation*, the following *Explanation* shall be substituted, namely :—

Hyd. XXI of 1950.

“*Explanation*.—For the purpose of this sub-section, the expression “agriculturist” shall include any person and his heirs whose land has been acquired for a public purpose and who as a result of such acquisition has been rendered landless from the date of such acquisition.”.

## CHAPTER IV

## AMENDMENT TO THE BOMBAY TENANCY AND AGRICULTURAL LANDS (VIDARBHA REGION) ACT, 1958.

Amendment of section 89 of Bom. XCIX of 1950. 4. In section 89 of the Bombay Tenancy and Agricultural Lands (Vidarbha Region) Act, 1958, in sub-section (1), for the *Explanation*, the following *Explanation* shall be substituted, namely :—

Bom. XCIX of 1958.

“*Explanation*.—For the purpose of this sub-section, the expression “agriculturist” shall include any person and his heirs whose land has been acquired for a public purpose and who as a result of such acquisition has been rendered landless from the date of such acquisition.”.